

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR)** (a) Rs.18.35 lakhs and Rs.13.71 lakhs for improvement and maintenance respectively;

(b) Rs.131 lakhs and Rs.61 lakhs for all original works and all maintenance works respectively;

(c) and (d). Out of 88 inter-village roads, bus services are already available on 13 roads. The State Transport Authority, Manipur, is considering the introduction of new bus services on the remaining roads, wherever conditions permit of such action.

**Direction to Public Undertakings to bring out Publications in Hindi and English**

4368. **SHRI DASARATHA DEB** : Will the Minister of FINANCE be pleased to state:

(a) whether Government have issued any directive or circular to the Heads of Public Sector undertakings to bring out Hindi version of all their publications in addition to the English version;

(b) if so, the reasons for the same; and

(c) the expenditure involved as a result thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH)** : (a) and (b). All the Central Government industrial and commercial undertakings have been advised through the administrative Ministries to publish resolutions, general orders, rules, notifications, reports, etc. in both Hindi and English languages, as is required, under the 'Official Languages Act, 1963' as amended.

(c) Government do not maintain any record of the expenditure incurred by the public enterprises for publication of Hindi versions of their Reports etc. as this is a matter, which comes under the day-to-day administration of the enterprises.

**Higher Pension for P. and T. Pensioners**

4369. **SHRI GADADHAR SAHA** : Will the Minister of FINANCE be pleased to state:

(a) whether Government have received any memorandum from the All India Posts and Telegraphs Pensioners' Association demanding higher pension; and

(b) if so, the reaction of Government thereto ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH)** : (a). A memorandum dated the 19th May, 1971 was received from the All India Posts and Telegraphs Association, Poona, seeking inclusion of the case of the Central Government pensioners in the terms of reference of the Pay Commission.

(b) there is no proposal to include the case of pensioners in the terms of reference of the Pay Commission, but Government propose to consider, in due course, the question of grant of relief to pensioners in the light of general recommendations of the Pay Commission in the matter of pensionary benefits for serving Government servants.

**Recommendation made by Prohibition Committee Re. Government Servants**

4370. **SHRI N. K. SHARMA** : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether the reconstituted Prohibition Committee has recommended to Government that Prohibition be observed by Government servants; and

(b) if so, the reaction of Government thereto ?

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI. K. S. RAMASWAMY)** : (a) Yes, Sir.

(b) Rule 22 of the Central Civil Service (Conduct) Rules, analogous to Rule 20 of the All India Service (Conduct) Rules, 1968, already imposes certain restrictions. Any further restrictions on Government employees as recommended by the Committee may conflict with the exercise of their fundamental rights as citizens.